## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.211/2017

In the matter of

Mr. Rajiv Kumar Chopra & Anr.

....PETITIONER

Vs

**Registrar of Companies** 

.. RESPONDENT

**SECTION:** 

Under Section 252(1)

Order delivered on 17.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

For the Respondent/Corporate Debtor:

For the Intervener

:

## ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 0.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.1.2018